

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'F', New Delhi**

**Before : Shri H.S. Sidhu, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No. 1206/Del/2015
Assessment Year: 2010-11**

Rolls Royce Plc, C/o BMR Legal, 13-A/B, Hansalaya Building, 15, Barakhamba Road, New Delhi PAN- AACCR 6911L (Appellant)	vs.	DCIT, Circle 3(1)(1), International Taxation, New Delhi. (Respondent)
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Appellant by	Ms. Sumisha, CA
Respondent by	Sh. Surender Pal, Sr. DR

Date of Hearing	24.01.19
Date of Pronouncement	25.01.19

ORDER

Per L.P. Sahu, A.M.:

During the course of hearing, an application on behalf of the assessee is brought on record stating that since the primary issue under adjudication before this bench stands decided in favour of the appellant by the competent Authorities of India and U.K. under mutual agreement procedure vide resolution dated 03.05.2018, the appellant seeks permission to withdraw this appeal as per provisions of Rule 44H(4) of the IT Rules. The ld. DR has no

objection on the request of the assessee. We accordingly, accede to the request of assessee and dismiss the present appeal as withdrawn.

2. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 25.01.2019.

Sd/-

(H.S. Sidhu)
Judicial member

Sd/-

(L.P. Sahu)
Accountant Member

Dated: 25.01.2019

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Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi